

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3868**  
ANSWERED ON 03.01.2019

**REHABILITATION OF FAMILIES AFFECTED BY NATIONAL PROJECTS**

3868.           SHRI SATAV RAJEEV                                  SHRIMATI SUPRIYA SULE  
                  SHRI P.R. SUNDARAM                             DR. HEENA VIJAYKUMAR GAVIT  
                  DR. J. JAYAVARDHAN                            SHRI DHANANJAY MAHADIK  
                  SHRI MOHITE PATIL VIJAYSINH SHANKARRAO

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether inefficient rehabilitation and resettlement measures have contributed to cost escalation of national water resource development projects and if so, the details of cost escalation, project-wise along with the reasons therefor;
- (b) the number of people/household displaced while executing water resource development projects since 2014, State/ project/year-wise;
- (c) the details of the resettlement measures taken by the Government to rehabilitate people displaced due to construction of each of these projects during the said period;
- (d) the percentage of water resources budget spent on rehabilitation of people during each of the last four years since 2014, State-wise; and
- (e) the details of percentage of Gross Domestic Product spent on rehabilitation and resettlement of people displaced due to water resources development projects during each of the last four years since 2014, State-wise?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (e) The Water Resources Projects are planned, funded, executed and maintained by the concerned State Governments themselves as per their own resources and priority. The land acquisition (LA) and Rehabilitation and Resettlement (R&R) works of such projects are also carried out by the concerned State Governments. In order to supplement their efforts, Government of India provides technical and financial assistance to encourage sustainable development and efficient management of water resources through various schemes and programmes.

The escalation in the cost of the projects depends upon various factors such as delays due to inter-State issues, lack of adequate resources with State Governments, delay in getting statutory clearances and revision of cost due to LA and R&R, requirement of changes in design etc.

The Govt. of India during 2008 approved the scheme for funding of National Projects (NP). Sixteen projects have been identified as National projects. Out of these, 5 projects have been taken up for implementation from time to time after the concerned State Governments obtained the necessary approvals as per guidelines of the Scheme.

Details of estimated cost of these projects are given below:

<b>Project</b>	<b>Presently Approved Cost of Components under NP (Rs. in Crore)</b>
Polavaram Project	16010.45* (PL 2010-11)
SaryuNaharPariyojna	5803.61 (PL 2016)
Gosikhurd Irrigation Project	12770.09 (PL 2012-13 of WRD)
Shahpurkandi Dam Project	2715.70 [cost of works of Irrigation Component under NP Rs.564.632 crore (PL 2018)]
Teesta barrage Project	2988.61 (PL 2008)

PL – Price Level.

\*State Government has submitted revised cost estimate of Rs.57940.86 crore. Rise in cost is mainly due to escalation in cost of LA and R&R.

Out of above projects, only Polavaram Irrigation Project (PIP), declared as National Project under Section 90 of Andhra Pradesh Re-organisation Act-2014, is being implemented by an Authority [Polavaram Project Authority (PPA)] constituted by this Ministry through State Govt of Andhra Pradesh. The works of Rehabilitation and Resettlement (R&R) are being carried out by the State Govt. The State Govt. has set up district level grievance cell for sorting out grievances of displaced people, if any. Commissioner (R&R), Govt of Andhra Pradesh is the Appellate Authority at State level to dispose off any appeal against the decision(s) of district level grievance cell. This mechanism is aligned with Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act- 2013. Ministry of Water Resources, River Development & Ganga Rejuvenation has also constituted a Monitoring Committee with Secretary, Ministry of Tribal Affairs as its Chairperson on 12<sup>th</sup>Sep, 2017 to oversee the implementation of LA and R&R works.

There are 1,05,601 Project Displaced Families (PDFs) due to Polavaram Project and R&R works in respect of 3922 PDFs have been completed by shifting them to 26 new R&R colonies.

Further, as reported by State Government/PPA, year-wise expenditure on the project vis-à-vis expenditure on “Rehabilitation & Resettlement” during last four years (since 2014) is as under:

<b>Year</b>	<b>Total Expenditure on PIP (Rs. in crore)</b>	<b>Expenditure incurred on R&amp;R (Rs. in crore)</b>
2014-15	439.48	28.55
2015-16	1867.93	195.54
2016-17	1700.09	197.49
2017-18	3829.02	26.085